

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1379 of 2019

IN THE MATTER OF:

Digamber Bhondwe

....Appellant

Vs.

JM Financial Asset Reconstruction Company

....Respondent

Present:

For Appellant: Mr. Krishnendu Dutta, Mr. Sunil Mund, Mr. Rahul Gupta and Mr. S. Patra, Advocates

For Respondent: Mr. Ishkaran Singh, Advocate

ORDER

19.02.2020: Heard Mr. Krishnendu Dutta, Advocate for the Appellant in Reply and further heard Mr. Ishkaran Singh, Advocate for Respondent.

Arguments of both the sides are completed.

Reserved for Judgment.

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/md